

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 344 of 2011

17.06.13

List this matter on **18.06.13** as suggested by the learned counsel for the petitioner.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 69 of 2013

17.06.13

Heard Mr. AS Siddiqui, the learned counsel for the petitioner.

Call for CD.

Bail application will be considered after perusal of CD.

In the meantime, in the event of arrest the petitioner be released for a sum of Rs. 50,000/- with one surety of the like amount on the following condition.

i) The petitioner shall not interfere with the investigation or tamper any evidence.

List this matter on 21.06.13.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 70 of 2013**

17.06.13

Heard Mr. P Nongbri, the learned counsel for the petitioner.

Call for CD.

Bail application will be considered after perusal of CD.

In the meantime, in the event of arrest the petitioner be released for a sum of Rs. 50,000/- with one surety of the like amount on the following condition.

- i) The petitioner shall not interfere with the investigation or tamper any evidence.

List this matter on 21.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 71 of 2013

17.06.13

Heard Mr. P Nongbri, the learned counsel for the petitioner.

Call for CD.

Bail application will be considered after perusal of CD.

In the meantime, in the event of arrest the petitioner be released for a sum of Rs. 50,000/- with one surety of the like amount on the following condition.

i) The petitioner shall not interfere with the investigation or tamper any evidence.

List this matter on 21.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 72 of 2013

17.06.13

Heard Mr. P Nongbri, the learned counsel for the petitioner.

Call for CD.

Bail application will be considered after perusal of CD.

In the meantime, in the event of arrest the petitioner be released for a sum of Rs. 50,000/- with one surety of the like amount on the following condition.

i) The petitioner shall not interfere with the investigation or tamper any evidence.

List this matter on 21.06.13.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 73 of 2013**

17.06.13

Heard Mr. P Nongbri, the learned counsel for the petitioner.

Call for CD.

Bail application will be considered after perusal of CD.

In the meantime, in the event of arrest the petitioner be released for a sum of Rs. 50,000/- with one surety of the like amount on the following condition.

i) The petitioner shall not interfere with the investigation or tamper any evidence.

List this matter on 21.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 74 of 2013

17.06.13

Heard Mr. P Nongbri, the learned counsel for the petitioner.

Call for CD.

Bail application will be considered after perusal of CD.

In the meantime, in the event of arrest the petitioner be released for a sum of Rs. 50,000/- with one surety of the like amount on the following condition.

i) The petitioner shall not interfere with the investigation or tamper any evidence.

List this matter on 21.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 75 of 2013

17.06.13

Heard Mr. P Nongbri, the learned counsel for the petitioner.

Call for CD.

Bail application will be considered after perusal of CD.

In the meantime, in the event of arrest the petitioner be released for a sum of Rs. 50,000/- with one surety of the like amount on the following condition.

i) The petitioner shall not interfere with the investigation or tamper any evidence.

List this matter on 21.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA (SH) No. 76 of 2013

17.06.13

Heard Mr. AS Siddiqui, the learned counsel for the petitioner.

Call for CD.

Bail application will be considered after perusal of CD.

List this matter on 24.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl.Rev.P.(SH) No. 41 of 2013

17.06.13

Heard Mr. S Chakravarty, the learned counsel for the petitioner.

I have gone through the impugned order dated 15.03.13 as well as depositions on record.

On perusal of the impugned order dated 15.03.13 as well as the Annexures, I am of the prima facie view that the Court below has totally failed to apply its mind and just passed an order without taking into consideration the pros and cons, hence, such order cannot be allowed to continue.

Accordingly, the said impugned order is set aside and the learned Court is directed to consider the entire evidence afresh and to pass necessary order within 1(one) week.

With the above observations and directions, the matter stands disposed of.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(Cr1.)(SH) No. 7 of 2012

17.06.13

Heard Mr. H Abraham, the learned counsel for the petitioner as well Mr. R Gurung, the learned Addl. PP.

List this matter on 25.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Cont. Case (SH) No. 11 of 2013

17.06.13

Heard Mr. S Thapa, the learned counsel for the petitioner.

Mr. P Nongbri, the learned counsel has entered appearance on behalf of the respondents No. 1 & 2 and submits that, he needs 2(two) weeks' time to file the counter affidavit.

Prayer is allowed.

List this matter on 1.07.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. MC (SH) No. 36 of 2013 in
CrI.Revn.P. (SH) No. 37 of 2013

17.06.13

List this matter on 16.07.13.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 78 of 2010**

17.06.13

Heard the learned counsel for the petitioner as well as the learned counsel for the respondent who submits that, the matter may be fixed after 2(two) weeks.

Prayer is allowed.

List this matter on 1.07.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 35 of 2011

17.06.13

Heard Ms. SG Momin, the learned counsel for the petitioner as well as Mr. H Abraham, the learned counsel for the respondent.

Both the learned counsel for the parties prayed that the matter may be fixed after 3(three) weeks.

Prayer is allowed.

List this matter on 8.07.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 99 of 2011

17.06.13

Heard Mr. MF Qureshi, the learned counsel for the petitioner as well as Mr. SP Mahanta, the learned counsel for the respondent.

Both the learned counsel for the parties prayed that the matter may be fixed on 10.07.13.

Prayer is allowed.

List this matter accordingly.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 107 of 2011

17.06.13

Heard Mr. HR Chudhuri, the learned counsel for the petitioner who submits that in this instant case, the petitioner has not been paid his retirement benefits, revised pay scale etc. Hence compelled the petitioner to file this instant writ petition.

Mr. S Sen Gupta, the learned state counsel submits that the department concerned i.e. Forest Department, Govt. of Meghalaya is ready to release the pensionary benefits, arrear etc. to the petitioner subject to settlement of all the details of money which he had withdrawn during the period of his service. Thereafter, the Government will calculate after making all adjustment, whatever dues, the same will be paid to the petitioner.

But due to the pendency of this case till date, the matter could not be processed. Since, the learned state counsel has assured to pay all the pensionary benefits, arrear and other financial benefits to the petitioner; I do not see any reason to proceed further with the case but to dispose of the matter with a direction to the Forest Department, Govt. of Meghalaya to settle down all the pensionary benefits, revised pay scale etc. and other financial benefits which the petitioner is entitled in accordance with rules and law.

The petitioner is also directed to submit in details all the money which he has withdrawn or received during the period of his service which is to be adjusted with the pensionary benefits etc.

With these observations and directions, the matter stands disposed of.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 136 of 2011

17.06.13

Heard Mrs. B. Bhattacharjee, the learned counsel for the petitioner as well as Mr. S Dey, the learned counsel for the District Council who submits that the matter may be fixed after 3(three) weeks.

Prayer is allowed.

List this matter on 8.07.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 148 of 2011

17.06.13

Heard Ms. N. Fatima, the learned counsel who prayed that the matter may be fixed after 2(two) weeks.

Prayer is allowed.

List this matter on 1.07.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 214 of 2011

17.06.13

Heard Mr. R Kar, the learned counsel for the petitioner as well as Mr. S Dey, the learned counsel for the District Council.

List this matter on 1.07.13 as prayed for by both the parties.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 224 of 2011

17.06.13

Heard Ms. N. Fatima, the learned counsel who prayed that the matter may be fixed after 2(two) weeks.

Prayer is allowed.

List this matter on 1.07.13.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 312 of 2011**

17.06.13

Heard Ms. N. Fatima, the learned counsel who prayed that the matter may be fixed after 2(two) weeks.

Prayer is allowed.

List this matter on 1.07.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 332 of 2012

17.06.13

Heard Ms. SG Momin, the learned counsel for the petitioner who submits that the Government has already revoked the detention order dated 16.10.12 vide order dated 10.06.13 passed by the District Magistrate, West Garo Hills, Tura.

Therefore, the petitioner is no more interested to proceed with the case, so the matter may be allowed to withdraw.

Prayer is allowed.

The matter stands disposed of on being withdrawal.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Revn.(SH) No. 24 of 2013

17.06.13

Heard Ms. Quinnie, the learned counsel who submits that the leading counsel Mr. S Jindal is not keeping well, so the matter may be adjourned to which Mr. BK Das, the learned counsel for the respondent has no objection.

List this matter on 19.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 263 of 2011

17.06.13

Heard Mr. H. Kharmih, the learned counsel for the petitioner who prayed that the matter may be fixed next week.

Prayer is allowed.

List this matter on 24.06.13.

JUDGE

V. Lyndem.